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C.A.No. 936-938 OF 2001

ITEM No. 5

Court No. 1

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. Nos. 4-6 in Civil Appeal Nos. 936-938 of 2001

Indicarb Limited

Appellant (s)

VERSUS

State of Tamil Nadu & Ors.

Respondent (s)

(For impleading party and office report)

Date : 26/04/2004 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE S.H. KAPADIA

For Appellant (s)

In CA 936-38 & 939Ms. Aarthi Radhakrishnan, Adv.

Mr. V. Balaji, Adv.

Ms. T.S. Santhi, Adv.

Mr. A.T.M. Sampath, Adv.

State of Tamil NaduMr. S. Prasad, Adv

Mr. Abhay Kumar, Adv.

Mr. Gopala Krishnan R., Adv.

Mr. Ragavendra, Adv.

Mr. Rahul Kumar, Adv.

For Respondent (s)Mr. G. Prabhakar, Adv.

Ms. Kiran Bhardwaj, Adv.

Ms. Anil Katiyar, Adv.

Mr. B.V. Balaram Das, Adv.

Mr. Janaranjan Das, Adv.

Ms. Swetaketu Mishra, Adv.Ms. Moushumi Gahlot, Adv.

for M/s. Sinha and Das, Adv.

Mr. R.K. Adsure, Adv.

Mr. M.K. Giri, Adv.

Mr. Sanjay R.Hegde, Adv.

Mr. H.M. Singh, Adv.

Ms. Shabana Saifi, Adv.

Mr. Arun K. Sinha, Adv.

UPON hearing counsel the Court made the following

O R D E R

The appeals have already been disposed of. No further orders are required on interlocutory application Nos. 4-6. They are, accordingly, dismissed.

[Alka Dudeja]
Court Master

[Janki Bhatia]
Court Master

